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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**




IA 323/2017 In C.P. (I.B) No. 46/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: Chandra Prakash Jain (IRP)
V/s.
Mekaster Engineering Ltd. & Ors.

Section of the Companies Act: Section 18 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|---|---|-------------------------------|---|
| 1. | Adv. Vinay Bairagra a/w Adv. Yash Jariwala | Advocate | Respondent |  |
| 2. | Mr. Nirag Pathak, Ms. Grishma Ahuja | Advocates for Shandil Amarchand Mangaldas & CO. | Orig. App./ Oper. Creditor |  |
| 3 | Chandra Prakash Jain | IRP | |  |

ORDER

IRP Mr. C. P Jain present. Learned Advocate Mr. Yash Jariwala with Learned Advocate Mr. Vinay Bairagra present for Respondent in IA 323/2017.

Learned Advocate Mr. Nirag Pathak with Learned Advocate Ms. Grishma Ahuja present for Operational Creditor.

Learned IRP represented that Hon'ble High Court recalled the order dated 06.07.2017 passed in CP 437/2015. It is also represented that the main mater is listed before appropriate bench on 20.12.2017.

Hence, list this matter on 21.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 19th day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**